

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILTECH INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MILTECH INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31-05-1982
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74950MH1982PTC027274
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: F - 27 / 1 MIDC Industrial Hingna Road Nagpur MH 440016 Factory Address: D-38, MIDC, Ranjangaon, Tal- Shirpur, Dist- Pune- 412209, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	09-11-2021 (Order Received by the IRP on 17-11-2021)
7.	Estimated date of closure of insolvency resolution process	08-05-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kashi Drolia IBBI/IPA-001/IP-P02327/2020-2021/13482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Park Side-1, Raheja Estate, Kulupwadi, near National Park, Borivali-East, Mumbai-400066 Email: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203-B Arcadia Building, 195 NCPA Marg, Nariman Point, Mumbai 400021. Email: miltech.cirp@gmail.com
11.	Last date for submission of claims	01-12-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the MILTECH INDUSTRIES PRIVATE LIMITED on 09-11-2021 (Order Received by the IRP on 17-11-2021).

The creditors of M/S MILTECH INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 01-12-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Anil Kashi Drolia
Interim Resolution Professional

Date: 19-11-2021

IBBI/IPA-001/IP-P02327/2020-2021/13482

Place: Mumbai